

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 365 OF 2018 &
IA NOS. 1627 & 1628 OF 2018

Dated: 12th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lalitpur Power Generation Company Limited **Appellant(s)**
Vs.
Uttar Pradesh Electricity Regulator Commission & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Basava Peabhu Patil, Sr. Adv.
Ms. Neha Garg
Mr. Upendra Prasad
Mr. Sanjeev K. Singh
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Geet Ahuja
Ms. Rachita

Counsel for the Respondent (s) : Mr. C.K. Rai for R-1

Mr. Hemant Sahai
Mr. Shreshth Sharma
Mr. Nived V.
Mr. Rajiv Srivastava for R-2

ORDER

IA NO. 1628 OF 2018

(Exemption from filing typed & translated copies of parts of annexures)

The learned senior counsel, Mr. Basava Prabhu Patil, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing typed & translated copies of parts of annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant and the reasons stated in the application, the same was accepted

and exemption from filing typed & translated copies of parts of annexures is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant stands disposed of.

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The second Respondent is directed not to precipitate the Appellant to sign supplementary agreement as specified in the Impugned Order until further orders.

The learned senior counsel, Mr. Basava Prabhu Patil, appearing for the Appellant prays for three weeks time to enable him to file rejoinder.

The learned counsel, Mr. C.K. Rai, appearing for the first Respondent/State Commission also prays for four weeks time to enable him to file his written submission in this case.

Submissions made by the learned senior counsel for the Appellant and the learned counsel for the first Respondent/State Commission, as stated above, are placed on record.

The learned senior counsel for the Appellant is permitted to file rejoinder in this case by 04.01.2019 after duly serving copy to the learned counsel for the appearing respondents.

The learned counsel for the first Respondent/State Commission is also permitted to file his written submission in this case by 18.01.2019, after duly serving copy to the learned counsel for the appearing parties.

List this matter on **20.02.2019**, as agreed by the learned counsel for the appearing parties.

(S.D. Dubey)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member